

**GOVERNMENT OF INDIA
MINISTRY OF LAW AND JUSTICE
DEPARTMENT OF JUSTICE**

RAJYA SABHA

UNSTARRED QUESTION NO. 1878

TO BE ANSWERED ON THURSDAY, THE 17.03.2022

Vacancy of Judges in Calcutta High Court

1878. SMT.SHANTA CHHETRI:

Will the Minister of **LAW AND JUSTICE** be pleased to state:

- (a) the total sanctioned posts of Judges in Calcutta High Court;
- (b) whether the post of Judges are lying vacant in Calcutta High Court at present: and
- (c) if so, the details thereof and the reasons therefor?

ANSWER

MINISTER OF LAW AND JUSTICE

(SHRI KIREN RIJJU)

(a) to (c): Against the sanctioned strength of 72 Judges, 39 Judges (31 Permanent Judges and 08 Additional Judges) are currently working in the Calcutta High Court. As regards, 33 vacancies in Calcutta High Court, 10 recommendations have been received from HCC which are at various stages of processing while names against remaining 23 vacancies are yet to be received from High Court Collegium.

Filling up of vacancies in the High Courts is a continuous, integrated and collaborative process between the Executive and the Judiciary. It requires consultation and approval from various Constitutional Authorities both at the

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state and central level. While every effort is made to fill up the existing vacancies expeditiously, vacancies of Judges in High Courts do keep on arising on account of retirement, resignation or elevation of Judges and also due to increase in strength of Judges.
